

HIGH COURT FOR THE STATE OF TELANGANA

ROC No.394/SO/2020

Date: 5.4.2021

NOTIFICATION

Sub: COVID-19 Physical functioning of the Courts in the Unit of Metropolitan Sessions Judge, Hyderabad, CBI Court, City Small Causes Unit, and Tribunals at Hyderabad and the Courts in Rangareddy District at L.B. Nagar, Medchal, Malkajigiri, Kukatpally and Rajendra Nagar - Modified instructions - Issued.

- Ref: 1. High Court's SOP in ROC No.394/SO/2020, dt.08.6.2020 as modified on 16.12.2020.
2. High Court's Notifications in Roc.No.394/SO/2020, dt.07.11.2020.
3. High Court's Notifications in Roc.No.394/SO/2020, dt.18.02.2021 and 18.03.2021, 22.3.2021 and 24.3.2021.
4. Letter Dis.No.11364/Admn/MSJ/Hyd/2021, dated 1.4.2021 of the Metropolitan Sessions Judge, Hyderabad.

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The Hon'ble High Court had earlier issued notification in reference 2nd cited directing the Presiding Officers of the Courts namely, 1) Metropolitan Sessions Judge at Hyderabad, 2) Special Judge for Trial of Cases against MPs/MLAs at Hyderabad (1 & 2 part of MSJ Unit, Hyderabad), 3) Principal CBI Judge at Hyderabad, 4) Principal ACB Judge at Hyderabad, 5) Additional ACB Judge at Hyderabad, and 6) Court of the Special Judge Under the Prevention of Corruption Act for Speedy Trial of Cases of Embezzlement of Scholarship Amounts in Social Welfare Department etc., at Hyderabad (3 to 6 part of CBI Unit, Hyderabad), to continue the present practice of hearing/conducting of trial in respect of pending cases relating to MPs/MLAs before their Courts, as expeditiously as possible, but adhering in letter and spirit to the time fixed by the High Court.

The High Court in its notification dated 18.02.2021 in reference 3rd cited has ordered that all the Subordinate Courts in the State of Telangana, except the Courts in (a) the Hyderabad Judicial District (Units of City Civil Court, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and Tribunals), and (b) the Courts in Ranga Reddy Headquarters at L.B. Nagar and the Courts at Malkajigiri and Kukatpally, shall start regular functioning w.e.f. 22.02.2021, as per the practice and procedure prior to COVID-19 Pandemic. The Principal District and Sessions Judges of the concerned Judicial Districts shall ensure that all the latest guidelines/instructions regarding COVID-19 issued by the Central/State Governments and High Court from time to time, including maintaining physical distance, use of masks, sanitizers etc. shall be adhered to in letter and spirit. The Courts in Hyderabad Judicial District namely City Civil Courts, Metropolitan Sessions Courts, CBI Courts, City Small Causes Courts and

Tribunals shall start working as per Phase-II of modified SOP in the reference 1st cited, w.e.f. 01.03.2021 and further the Courts in Ranga Reddy Headquarters at L.B. Nagar and the Courts at Malkajgiri and Kukatpally, which are now functioning as per Phase-III of modified SOP in the reference 1st cited, shall continue to work accordingly, till further orders. Later, pursuant to the request received from the Chief Judge, City Civil Court, Hyderabad, the Courts in that Unit were directed to work as per Phase-I of the modified SOP with immediate effect. Thereafter, vide ROC.No. 394/SO/2020, dated 24.3.2021, the Courts in Rangareddy District at L.B. Nagar, Kukatpally, Malkajgiri and Rajendra Nagar, were directed to work as per Phase-II of the modified SOP with immediate effect.

Now, considering the spike in Corona positive cases in the State, and pursuant to the information from the Metropolitan Sessions Judge, Hyderabad in his letter 4th cited, as directed, all the Courts in the Unit of Metropolitan Sessions Judge, Hyderabad, Principal Special Judge for CBI Cases, Hyderabad, the Chief Judge, City Small Causes Courts, Hyderabad, and Presiding Officers of other Tribunals at Hyderabad, and the Principal District Judge, Rangareddy in respect of Courts at L.B. Nagar, Medchal, Malkajgiri, Kukatpally and Rajendranagar, shall revert back to Phase-I of modified SOP dated 16.12.2020 with immediate effect. Further, all the Presiding Officers of the Special Courts dealing with the cases pending against MPs/MLAs before their Courts at Hyderabad are directed to take up the hearing/trial of such cases, as expeditiously as possible, by strictly adhering, in letter and spirit, to the time-line fixed by the High Court instead of taking up such cases on day to day basis.


REGISTRAR GENERAL
 05.04.2021

To

1. The P.S. to the Hon'ble Administrative Judge of Hyderabad District. {for placing the same before His Lordship}.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Prl. Special Judge for CBI cases, Hyderabad
4. All the Registrars, High Court for the State of Telangana.
5. The Section Officers of O.P. Cell, WRC Cell.